

RC

None for applicant.

Respondent's counsel prays for time to file counter. As sufficient opportunities have been given, list before the Bench for further directions on 26.3.92.

20.2.92.

NVK & AVH

(9) Mr CP Menon
MC Cherian

The learned counsel for the respondents submits that further time may be given to file reply. We notice that this application has been admitted in June, 91 and since then it has been pending with the Registry for the respondents to file their reply. As sufficient time has already been granted, we are of the view that in the interest of justice a last opportunity may be given to the respondents to file reply within 3 weeks with copy to the applicant who may file rejoinder, within 1 week thereafter. List before the Bench for final hearing on 28.4.92 on which date the matter will be heard finally irrespective of whether reply is filed or not.

AVH

NVK

26.3.92

28.4.92 None for applicant.
Mr. Cherian

The learned counsel for respondents is submitting the counter affidavit today. He may supply a copy to the agent (Shri. Menon) for the applicant also within a week. Rejoinder if any be filed within one week thereafter.

List for final hearing on 16.6.92. No further adjournment will be given.

AVH

SPM

16-6-92
(13)

None for the parties

List for final hearing on 17.7.92

(AVH)

(PSHM)

16-6-92

OA 585/91

A

③

17.7.92

on 585 Rajan

Done for applicant

Pleadings and argument
notices are completed. List for
judgment on 31.7.92

2
AVH
17/7

8032
17/7

31-7-92

SPM/AVH

Orders pronounced in open court.

2
31.7.92

Common judgment
in OA 585/91

F.O. issued
and file closed.

②
18/8/92